

**IN THE INCOME TAX APPELLATE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**BEFORE SHRI B. R. BASKARAN, ACCOUNTANT MEMBER  
AND  
SHRI SANDEEP GOSAIN, JUDICIAL MEMBER**

**ITA No. 37/Jodh/21  
(ASSESSMENT YEAR- 2016-17)**

M/s.Shubham Fiscal Services (P) Ltd. C-55, Shastri Nagar, Jodhpur-342003	Vs	The ITO Ward 1(4) Jodhpur
<b>(Appellant)</b>		<b>(Respondent)</b>
<b>PAN NO. AACCS 1845 G</b>		

<b>Assessee By</b>	Shri Rajendra Kumar Jain, Advocate
<b>Revenue By</b>	Smt. Alka Rajvanshi Jain (CIT-DR)
<b>Date of hearing</b>	02/11/2022
<b>Date of Pronouncement</b>	3 /11/2022

**ORDER**

**PER: SANDEEP GOSAIN, JM**

The assessee has filed an appeal against the order of the Id. Pr.CIT, Jodhpur -1 dated 25-03-2021 for the assessment year 2016-17 in the matter of Section 263 of the Act.

2.1 During the course of hearing, the ld. AR of the assessee vide letter dated 2-11-2022 has prayed for withdrawal of the appeal for which ld. DR has no objection. Hence, we allow to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn as pronounced in the open Court on 03-11-2022.

**Sd/-**

(B. R. BASKARAN)  
ACCOUNTANT MEMBER

**Sd/-**

(SANDEEP GOSAIN)  
JUDICIAL MEMBER

Dated : 03 /11/2022

*\*Mishra*

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Assistant Registrar  
Jodhpur Bench